

**IN THE HIGH COURT OF ORISSA AT CUTTACK**  
**W.P. (C) Nos.25701 of 2020 and 23988 of 2019**

**Dr. Sambit Patra** ..... **Petitioner**  
**(In W.P.(C) No.25701 of 2020)**

Mr. Pitambar Acharya, Senior Advocate  
-versus-

**State of Odisha and others** ..... **Opposite Parties**

Mr. Subrat Satpathy, Advocate for Opp. Party No.2,  
Mr. A. P. Bose, Advocate for Opposite Party Nos.16, 17, 21,  
22 and 23, Mr. A. Patnaik, Advocate for Opp. Party No.18 and  
Mr. D. K. Mohanty, AGA for State

**Jagannath Bastia** ..... **Petitioner**  
**(In W.P.(C) No.23988 of 2019)**

M/s. A. Biswal and associates, Advocates  
-versus-

**State of Odisha and others** ..... **Opposite Parties**

Mr. A. P. Bose and Mr. S. S. Pattananaik, Advocates  
for Interveners and Mr. D. K. Mohanty, AGA for State

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE B. P. ROUSTRAY**

**Order No.**

**ORDER**  
**23.09.2021**

**I.A. Nos.11496 and 11497 of 2020 in W.P.(C) No.25701 of 2020**

08. 1. The prayer in I.A. No.11496 of 2020 reads as under:

“It is, therefore, humbly prayed that this Hon’ble  
Court may graciously be pleased to allow this  
Interlocutory application and be further pleased to  
grant stay of the impugned decisions dated

26.09.2019, 19.10.2019, 25.10.2019, 30.10.2019 and 4.11.2019 under Annexures 5, 6, 7, 8 and 9 respectively during the pendency of the writ petition in the facts and circumstances of the case and may pass such other order/orders as deemed fit and proper.

xxx

xxx

xxx”

2. The prayer in I.A. No.11497 of 2020 reads as under:

“It is, therefore, humbly prayed that this Hon’ble Court may graciously be pleased to allow this Interlocutory application and be further pleased to restrain the opposite party Nos.16 to 23 to use the case land in any manner and with a further direction to Opposite Party Nos.3,4,6,7 and 14 not to deal with the properties situated over Hal Khata No.242 in Mouza Balagandi corresponding to Hal Plot Nos.493, 494, 495, 496 and 459, Puri Town in the District of Puri in any manner whatsoever during the pendency of the writ petition in the facts and circumstances of the case.

xxx

xxx

xxx.”

3. Having heard learned counsel for the parties, the Court directs that the actions taken in terms of Annexures 5 to 9 and all the actions and decisions taken in relation to the properties in the above Hal Plot numbers in Hal Khata No.242 in Mouza-Balangandi in the District Puri would be subject to the orders to be passed in the main writ petition.

4. The I.As. are accordingly disposed of.

**I.A. No.478 of 2021 in W.P.(C) No.25701 of 2020**

5. Without prejudice to the rights and contentions of the parties, the application is allowed.

6. The Intervener-Kanhyaal Bagla Charitable Trust represented by its Managing Trustee Sri Arun Bagla be arrayed as Opposite Party No.24 to the writ petition.

7. The consolidated cause title of the writ petition be filed within a week.

8. A copy of complete set of writ petition be served on the Intervener-Opposite Party No.24.

**W.P.(C) No.25701 of 2020**

9. Learned counsel appearing on behalf of Opposite Party No.2 states that notwithstanding the earlier submission that they are adopting the counter affidavit filed in the companion writ petition (civil) No.23988 of 2019, he would like to file para-wise reply in the present writ petition as well.

10. The reply of Opposite Party No.2 be filed within four weeks and rejoinder thereto, if any, be filed before the next date.

11. List on 16<sup>th</sup> December, 2021.

**I.A. No.472 of 2021 in W.P.(C) No.23988 of 2019**

12. Without prejudice to the rights and contentions of the parties, the application is allowed.

13. The Intervener-Kanhyaal Bagla Charitable Trust represented by its Managing Trustee Sri Arun Bagla be arrayed as Opposite Party No.11 to the writ petition.

14. The consolidated cause title of the writ petition be filed within a week.

15. A copy of complete set of writ petition be served on the intervenor-Opposite Party No.11.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(B.P. Routray)**  
**Judge**

M. Panda

